

12.55 hrs.

MR. CHAIRMAN : Hon. Members, Business Advisory Committee has decided for three changes. I will read them out :

"That as sufficient time is not left to start and complete the general discussion on General Budget, 1996-97, the Rule 331(g) be suspended by taking the sense of the House to enable the Standing Committees to consider the Demands for Grants of the Ministries concerned during the ensuing recess.

That in view of the Supreme Court's latest orders, the discussion on the relationship between the Legislature and the Judiciary might be held over for the present.

That the Employees Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996 as passed by the Rajya Sabha might be taken up and passed in the Lok Sabha by 2nd August, 1996."

These are the three changes. Now, Shri Bhargava, you can start and then we will adjourn for lunch.

12.56 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF THE BUILDING AND OTHER  
CONSTRUCTION WORKERS THIRD  
ORDINANCE, 1996

BUILDING AND OTHER CONSTRUCTION  
WORKERS BILL

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF THE BUILDING AND OTHER  
CONSTRUCTION WORKERS' WELFARE CESS  
THIRD ORDINANCE, 1996

AND

BUILDING AND OTHER CONSTRUCTION  
WORKERS' WELFARE CESS BILL - Contd.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Chairman, Sir, the hon. Minister has accepted only one or two suggestions. Firstly, he has agreed that where there are more than 50 workers and in their place even 10 are working. They would be brought within the purview of the Bill. Secondly he said that if some private person is constructing a house and the cost of that house exceeds Rs.10 lakhs, then the workers constructing that house would also be brought within

the ambit of the Bill. He has also agreed to one more thing that of the matter pertains to the centre, then three Members from the Lok Sabha and some from the Rajya Sabha. If there is a matter concerning the State, then M.L.As will be included in it. Besides this, he has not accepted anything.

Sir, my submission is that it is the first Bill in the history of India, wherein some thought has been given about the unorganised labour. Therefore, I request the hon. Minister not to hurry though this measure and also include in it other suggestions made by the hon. Members. Now another difficulty is that you gave all the amendments in the morning. From them it appeared that this Bill will be brought forward here after the passage of these two bills and thereafter other things will follow. But you just now said that it would be passed on the 2nd itself, which means that we have only tomorrow for it. It was hoped that this Bill would be brought forward tomorrow and then I would be able to express my views with all the force at my command. Sir, it is the first Bill for the workers.

My submission is that in this Bill, the definition of the owner is not clear. Who is owner? At certain places, even the worker's an owner. The worker also accepts contract and comes within the definition of the owner the hon. Minister has not defined the owner in this Bill. This should be done.

MR. CHAIRMAN : Bhargavaji, you may continue after lunch.

SHRI GIRDHARI LAL BHARGAVA : Right, Sir, I thank you very much for the same.

[English]

MR. CHAIRMAN : Now, the House stands adjourned for lunch till fourteen of the clock.

13.00 hrs.

*The Lok Sabha then adjourned for lunch till  
Fourteen of the clock.*

14.07 hrs.

*Lok Sabha reassembled after lunch at seven minutes  
past Fourteen of the clock.*

(Mr. Deputy Speaker in the Chair.)

[Translation]

*Re: Threat to life of a Member*

MR. DEPUTY SPEAKER : Either Shri Ram Sagar or Shrimati Subhawati Devi may make their submission in a minute or two.

SHRI RAM SAGAR (Barabanki) : Mr. Deputy Speaker, Sir, today, after the statement of the hon. Home Minister, our heart has become heavy. Yesterday I and Shrimati Subhawati Devi had placed before you our tale of woe and submitted that during the period from March to 27th July, her husband, who had been an MLA thrice and was a prominent leader, and 16 others were killed and over 100 persons were injured in frequent incidents. Some of them have been maintained and crippled for life. We brought these incidents to your notice and also submitted that when these incidents took place, the I.G. and D.I.G. were present there but they neither took any action against the criminal who indulged in these incidents nor provided any protection to these people. As such, these incidents are taking place in Gorakhpur and Barsgaon every now and then. Many friends in the House supported us and desired that the I.G. and D.I.G. there should be transferred because they are guilty for the incident. The entire episode should be investigated by the C.B.I. and full protection be provided to the Dalit M.P.

Mr. Deputy Speaker, yesterday, the hon. Home Minister read out the written statement of the officers. In this statement, no mention has been made either for the transfer of the officers, or of having the matter investigated by the C.B.I. or of providing protection. The hon. Home Minister has not made the statement with responsibility. Today, with a very heavy heart, I submit that the Deve Gowda Government has been putting up with such immoral and irresponsible acts. If it continued to do so, it will not last long.

Sir, I and Smt. Subhawati ji are making this statement because the hon. Home Minister is not taking any action. Lok Sabha's current session will end tomorrow. If thereafter anything untoward happens with us, with them or with any person associated with their family. The Central Government will be fully responsible for it. We are placing a record our statement to counter the statement made by the hon. Home Minister and boycott this House. We thank you for giving us an opportunity to state our tale of woe here and boycott the House.

14.11 hrs.

*Shri Ram Sagar and Shrimati Subhawati then left the House*

MR. DEPUTY SPEAKER : The hon. Members will be provided full protection.

SHRI MUKHTAR ANIS (Sitapur) : sir, on this very issue, I have to highlight a point. Yesterday, we made our submission before you and the hon. Home Minister stated that these allegations have been levelled. We did not say that the said allegations have been made. What we have to say is that the crime rate in Gorakhpur has increased to a great extent and is constantly increasing. Similar is the position in the entire Uttar

Pradesh. We requested the hon. Home Minister to take necessary action. He said that he would call for a report from the Uttar Pradesh and look into the matter. In the report submitted by the hon. Home Minister no mention has been made about apprehending the persons, who attached Subhawati ji in her meeting and about providing adequate security to her and the members of her family as also those of the families of other persons. The report is silent about the murders of the workers of the Samajwadi Party, the threats being held out to them wherein the people of Bharatiya Janata Party are involved...*(Interruptions)*

SHRI LALMUNI CHAUBEY (Buxer) : He is talking absurd...*(Interruptions)\**

SHRI MUKHTAR ANIS : He is using unparliamentary language.

MR. DEPUTY SPEAKER : That will not go on record  
*(Interruptions)*

SHRI MUKHTAR ANIS : This entire episode should be investigated and the people of the Bharatiya Janata Party in Gorakhpur who are involved in it, should be identified. Only then, this matter will be solved. It is not a one-sided affair. Terror has been spread in the entire Gorakhpur and you are doing injustice to the people there...*(Interruptions)*

MR. DEPUTY SPEAKER : You are please sit down. You listen to me. I had received direction from the hon. Speaker that any of these two Members may be allowed to make his or her submission. I treat this matter as closed here and I have only this much to say that the Members will be provided full protection...*(Interruptions)*

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Deputy Speaker, the matter is not so simple, because anything said here by any member becomes the prosperity of the House. The hon. Home Minister made his statement and then the Members spoke. Then that is also not proper. It is really very sad that a Member from the Treasury benches, aggrieved as he is, speaks in those terms. The Government also gave its reply but the reply should have been given after taking into consideration all the facts stated by the said Member. Government should have assured that all protection would be provided to the family members of the Member affected. But such an assurance was not forthcoming. As such, a Member from the Treasury benches, out of disgust, was compelled to stage a walk out. I would like to know whether Government proposes to look into the matter in all its details and provide full protection to them.

MR. DEPUTY SPEAKER : It's all right you please sit down. Your point has come on the record.

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\* Not Recorded